

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 152 of 2013**

**Dated : 3<sup>rd</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Kalyanpur Cement Ltd. ... Appellant(s)**

**Versus**

**Bihar Electricity Regulatory Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Amit Kapur  
Mr. Vishal Anand  
Ms. Radhika Gupta**

**Counsel for the Respondent (s): Mr. Mohit Kr. Shah  
Ms. Shilpi Shah for R.2  
Mr. Nand Sharma (Rep.) for R-1**

**ORDER**

The Learned Counsel for the Appellant submits that he has sent several intimations to his client – 'Appellant' but, there is no response. In the Meantime, the Learned Counsel for the Respondent no.2 has filed the reply after serving copy on the other side.

Therefore, it would be proper for the Learned Counsel for the Appellant to again contact his client – 'Appellant' to intimate the matter being adjourned only for giving instructions to the Learned Counsel for the Appellant. Accordingly, the Learned Counsel for the Appellant is directed to pursue the matter for getting instructions at the earliest.

Post the matter for hearing on **20.1.2014.**

**(Rakesh Nath)**  
**Technical Member**  
mk/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**